

13th November, 1965 under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-5535/66].

- (2) A copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1966 published in Notification No. S.O. 398 in Gazette of India dated the 5th February, 1966 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-5536/66].

- (3) A copy of Notification No. S.R.O. 289/65 published in Kerala Gazette dated the 20th July, 1965 making certain amendment to the Kerala Industrial Establishments (National and Festival Holidays) Rules, 1959 under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-5537/66].

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-EIGHTH REPORT

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to present the Seventh-eight Report of the Committee on Private Members' Bills and Resolutions.

12.14 hrs.

STATEMENT RE: SITUATION ON INDIA-PAKISTAN BORDER

The Minister of Defence (Shri Y. B. Chavan): Sir, since a large number of questions continue to be asked about the situation on the India-Pakistan border, I have felt it appropriate to make a general statement which will give a full picture. Insofar as the Defence Ministry is concerned, the Tashkent Agreement had provisions relating to—

- (1) the withdrawal of all armed personnel of two countries not later than 25th February, 1960, to the positions they held prior to 5th August, 1965...

Mr. Speaker: How long is it?

Shri Y. B. Chavan: It is 4 pages.

Mr. Speaker: Then, it might be laid on the Table of the House.

Shri Y. B. Chavan: I beg to lay the statement on the Table of the House.

[Placed in Library. See No. LT-5538/66].

Some hon. Members

Dr. L. M. Singhvi (Jodhpur): We would like to have some clarifications.

Shri N. Sreekantan Nair (Quilon): We want some clarifications..... (Interruption).

Mr. Speaker: After it has been circulated and the Members have read it I will provide some opportunity to them.

Shri Nath Pai (Rajapur): I have read it and I am ready with the questions.... (Interruption) I went to the Notice Office and got it.

Mr. Speaker: If the copies were placed in the Notice Office and the Members have got them, then I can